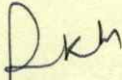
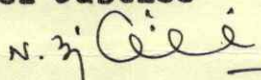

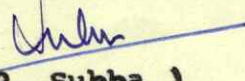




Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
7. 8.10.2004		<p>As prayed for by Shri A. Moulik, learned counsel put up on 11.10.2004 for hearing.</p> <p style="text-align: right;">             ( R. K. Patra )            Chief Justice              ( N. S. Singh )            Judge         </p>	
8. 11.10.2004		<p>Shri Moulik submits that in the meantime, during the pendency of the writ petition, some events have taken place necessitating filing of a fresh petition and accordingly seeks permission to withdraw this petition</p> <p>Heard counsel for parties.</p> <p>Permission is accorded. <sup>Writ</sup> /Petition is dismissed as withdrawn. The petitioner is at liberty to file a fresh writ petition on the self-same cause of action, if so advised.</p> <p style="text-align: right;">             ( R. K. Patra )            Chief Justice              ( A. P. Subba )            Judge         </p>	